

RATIFIED

Minutes of Meeting No.15/12 scheduled on 18.10.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 15/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 19.10.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	13A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering products. The RLA may take necessary action accordingly.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:29.11.2011
	Decision : The Committee noted that DGCA has informed vide their letter dated 11.10.2011 that items mentioned in the subject Advanced Authorization are aircraft spare parts, components, raw materials, tool kits etc. meant for production of helicopters for Ministry of Defence. The Committee, therefore, decided to forward the firm's application etc. to the Ministry of Defence and to re-list the case on 29.10.2011.			

3	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 29.11.2011.			

4	Case No.: 21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 29.11.2011.			

5	Case No.: 18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

6	Case No.: 1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:29.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 19.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

7	Case No.: 24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:29.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 04.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

8	Case No.: 22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:29.11.2011
	Decision : The Committee observed that the firm's has not replied to the C&PC letter dated 24.11.2010 and their reminder dated 26.09.2011 with regard to technical specification, weight; detailed manufacturing process etc. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to C&PC and this office failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

9	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 18.05.2011 and subsequent reminder dated 15.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

10	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

11	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 29.11.2011.			

12	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:29.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	

Decision : As per DHI U.O. Note No. 3(99)/10-TSW(B)491 dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export item is 2 sets of boiler. The total weight of export product for two sets is 60940 MT to be incorporated in the license.

Import

1. Item no 1- CS plate- Allowed at 1400 MT with 3.7% wastage as applied for.
2. Item no 2- AS plate – Allowed at 796 MT with 5% wastage as applied for.
3. Item no 3- AS rounds - Allowed at 386 MT with 0.5% wastage as applied by the firm.
4. Item no 4 –CS pipe- Allowed at 3537 MT with 2 % wastage.
5. Item no 5- CS finned tube- Allowed at 3070 MT with 2 % wastage.
6. Item no 6- SS tube- Allowed at 432 MT with 2 % wastage.
7. Item no 7- Casting/forging - Allowed import as applied for with 3.3% wastage. However, the import weight of 122 MT to be incorporated along with quantity in number.
8. Item no 8- Welding material - Allowed as applied for (100 MT).
9. Item no 11 - To be allowed with accountability clause.
10. Item no 29-(Scaffolding)- To be allowed with accountability clause.
11. All other items up to 35- Allow under GN-4.
12. Item no 36 to 80- These are spares & may be allowed as per spares policy.

The RLA may take necessary action accordingly.

14	Case No.: 42/31/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:29.11.2011
	Decision : The Committee noted that the firm vide their letter dated 24.09.2011 has furnished information to DIT. The Committee therefore decided to remind DIT for offer their comments and to re-list the case on 29.11.2011.			

15	Case No.: 39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No. 30(150)2010-ME dated 13.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Taking clue from C-1799, imported inputs i.e. relevant Filter paper to be allowed as 1.02 Kg./Kg. content in export product. The RLA may take necessary action accordingly.			

	Case No.: 17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred

16	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:29.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.				

17	Case No.:7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	
	Decision : The Committee after deliberating the written comments of DHI received vide their U.O. Note 01/80/50/743/AM11/des-1/763 dated 02.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Import</u> of 38 items:- 1. Item no 5 & 10- These are tools and to be allowed with accountability clause. 2. Item no 21 to 39- Spares -Allowed under spares policy. 3. All other items are components & to be allowed under GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

18	Case No.:5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(42)/10-TSW(B)/378 dated 14.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Import</u> 1. Item no 5 & 10- These are tools and to be allowed with accountability clause. 2. Item no 21 to 39- Spares -Allowed under spares policy. 3. All other items are components & to be allowed under GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

19	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

20	Case No.: 2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:29.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.				

21	Case No.: 13/37/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	
Decision : As per the written comments of DHI received vide their U.O. Note No. 3(04)/11-TSW(B)/536 dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Armature guide-21,24,000 pieces of weight 3.648 gm/piece <u>Import</u> 1. Import of 21,24,000 pieces (Unfinished) of weight 3.7185 gm/piece resulting in wastage of only 1.9 % is allowed as applied for by the firm. 2. Item no 2- Consumables – Allowed at 3% of FOB value of export as applied for by the firm.. The RLA may take necessary action accordingly.				

22	Case No.: 21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 12.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.				

23	Case No.: 23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:29.11.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.				

	Case No.: 26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	

24	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 21.08.2011 and subsequent reminder 19.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.		
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25	Case No.: 28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 21.08.2011 and subsequent reminder 19.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

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Case No.: 8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved																				
HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011																					
Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description, quantity and net weight of export products to be specified as under: <table><tr><th>Sl. No.</th><th>Description</th><th>Quantity (in Nos.)</th><th>Net export weight (MT)</th></tr><tr><td rowspan="5">1</td><td colspan="3">Split Air Conditioner</td></tr><tr><td>Capacity 1 Ton</td><td>800</td><td>35.44</td></tr><tr><td>Capacity 1.5 Ton</td><td>2880</td><td>147.83</td></tr><tr><td>Capacity 2 Ton</td><td>5280</td><td>366.91</td></tr><tr><td>Total</td><td>8960</td><td>550.18</td></tr></table> 2. Quantities of import items from Sl. No 1, 3 & 5 to be allowed on net to net basis with accountability clause. 3. Weights of 97787 Kgs. & 30506 Kgs. to be specified with quantities of import items at Sl. No. 2 & 7 and to be allowed on net to net basis with accountability clause. 4. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 4 & 6. 5. Import item at Sl. No. 4 to be allowed as 1.01 Kgs./Kg. content in the export product. 6. Quantity of import item at Sl. No. 6 to be allowed as 10053 Kgs. inclusive of 2 % wastage. 7. Import item at Sl. No. 8 to be allowed as 17920 Nos. (1681.6 Kgs.) on net to net basis. The RLA may take necessary action accordingly.				Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)	1	Split Air Conditioner			Capacity 1 Ton	800	35.44	Capacity 1.5 Ton	2880	147.83	Capacity 2 Ton	5280	366.91	Total	8960	550.18
Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)																				
1	Split Air Conditioner																						
	Capacity 1 Ton	800	35.44																				
	Capacity 1.5 Ton	2880	147.83																				
	Capacity 2 Ton	5280	366.91																				
	Total	8960	550.18																				

	Case No.: 9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
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	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	
27	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 84 MT, 20 MT & 141 MT to be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Import items at Sl. Nos. 1 to 3 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as applied for i.e. 56500 Kgs., 40000 Kgs. & 27000 Kgs. respectively inclusive of 5 % wastage 4. Import items at Sl. No. 4 & 5 shall be of relevant grade and dia. as contained in the export product. 5. Quantity of import item at Sl. No. 4 to be allowed as 40964.2 mtrs.(40500 Kgs.) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 5 to be allowed as 21000 mtrs.(19000 Kgs.) inclusive of 2 % wastage. 7. Weights of 64.05 MT & 2.47 MT to be specified with the quantities of import items at Sl. No. 6 & 7 respectively and the same to be allowed on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 8 to be allowed as 164 Nos. on net to net basis. In addition spare gaskets to be allowed as per policy for import of spares. 9. Quantity of import item at Sl. No. 9 to be allowed as applied for. 10. Quantities of import items at Sl.Nos. 10, 11, 12 & 13 (Welding Consumables) to be allowed as 1300 Kgs., 1800 Kgs., 2370 Kgs. & 3670 Kgs. respectively. The RLA may take necessary action accordingly.			

28	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:29.11.2011
	Decision :The Committee decided to forward a copy of firm's application and firm's reply received on 10.10.2011 to DC(MSME) for examination and comments. The case may be re-listed on 29.11.2011.			

29	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 12.08.2011 and subsequent reminder date 10.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

30	Case No.:11/3/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00016/AM12/	RLA File :03/94/040/00985/AM11/	Lic.No/Date:0310618433 28.02.2011	Defer Date:29.11.2011

Decision : The Committee decided to forward a copy of firm's reply dated d 03.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.

31	Case No.:22/3/80-ALC2/2011	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00027/AM12/	RLA File :04/24/040/00299/AM11/	Lic.No/Date:0410122107 01.03.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 28.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

32	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

33	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

34	Case No.:30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 12.08.2011 and subsequent reminder 19.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

35	Case No.:31/40/80-ALC2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm reply has been sent to DHI on 28.09.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 29.11.2011.			

36	Case No.:21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

37	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's application has been sent to DIT on 19.09.2011 and decided to remind DIT for comments. The case may be re-listed on 29.11.2011.			

38	Case No.:17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:29.11.2011
	Decision : The Committee decided to forward a copy of firm's reply received on 30.09.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

39	Case No.:20/3/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00025/AM12/	RLA File :07/21/040/00989/AM11/	Lic.No/Date:0710078540 07.04.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(20)2011-TSW(B)543 dated 16.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

40	Case No.:5/6/80-ALC2/2011	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00082/AM12/	RLA File :31/21/040/00413/AM11/	Lic.No/Date:3110047799 11.04.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 28.07.2011 and subsequent reminder 19.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

41	Case No.:5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:29.11.2011
Decision : The Committee noted that DHI has returned the firm application as the subject matter does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application and their reply to DS(MSME) and to defer the case on 29.11.2011				

42	Case No.:8/3/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	Defer Date:29.11.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 13.10.2011. The Committee, therefore, decided to remind the firm for expediting the said information as per letter dated 21.09.2011 failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.				

43	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply received on 15.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.				

44	Case No.:8/9/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00176/AM12/	RLA File :07/24/040/00029/AM12/	Lic.No/Date:0710078936 03.05.2011	Defer Date:29.11.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 19.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.				

45	Case No.:22/9/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Closed
	HQ File :01/80/050/00190/AM12/	RLA File :05/24/040/00030/AM12/	Lic.No/Date:0510289532 03.05.2011	
Decision : The Committee noted R.A. vide their letter received on 01.06.2011 and firm vide their letter dated 01.09.2011 informed that Advance Authorization was issued under GN-4 on net to net basis under para 3.7 and Policy Circular No.20 dated 05.12.2007. The Committee, therefore, decided to close the case on the part of NC-1.				
The RLA may take necessary action accordingly.				

46	Case No.:20/9/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00188/AM12/	RLA File :17/24/040/00003/AM12/	Lic.No/Date:1710004045 09.05.2011	
	Decision : As per the written comments of Deptt. of Telecommunication received vide their U.O. Note No.15-03/2011-IP (PT. II) dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	Sl.No	Details of Import item	Quantity (KG)	
	1	PREFORM of SILICA	2800	
	2	UV RESIN I	1910	
	3	UV RESIN II	2670	
	The RLA may take necessary action accordingly.			

47	Case No.:13/9/80-ALC2/2011	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00181/AM12/	RLA File :07/21/040/00115/AM12/	Lic.No/Date:0710079344 23.05.2011	Defer Date:29.11.2011
	Decision : The Committee decided to forward a copy of firm's reply received on 10.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

48	Case No.:10/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00087/AM12/	RLA File :04/24/040/00327/AM11/	Lic.No/Date:0410124434 27.05.2011	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

49	Case No.:11/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00088/AM12/	RLA File :04/24/040/00325/AM11/	Lic.No/Date:0410124435 27.05.2011	Defer Date:29.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.			

50	Case No.:12/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00089/AM12/	RLA File :04/24/040/00318/AM11/	Lic.No/Date:0410124436 27.05.2011	Defer Date:29.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 30.09.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

51	Case No.:13/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00090/AM12/	RLA File :04/24/040/00324/AM11/	Lic.No/Date:0410124437 27.05.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 10.09.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.				

52	Case No.:14/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00091/AM12/	RLA File :04/24/040/00323/AM11/	Lic.No/Date:0410124438 27.05.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 10.09.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.				

53	Case No.:15/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00092/AM12/	RLA File :04/24/040/00326/AM11/	Lic.No/Date:0410124439 27.05.2011	Defer Date:29.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.				

54	Case No.:16/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00093/AM12/	RLA File :04/24/040/00328/AM11/	Lic.No/Date:0410124440 27.05.2011	Defer Date:29.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.				

55	Case No.:17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	Defer Date:29.11.2011
Decision : The representative of the DC(MSME) informed the Committee that they have received the firm's reply dated 10.10.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.11.2011.				

56	Case No.:18/6/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00095/AM12/	RLA File :31/83/040/00031/AM12/	Lic.No/Date:3110048311 27.05.2011	Defer Date:29.11.2011

Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 05.08.2011 and their reminder dated 26.09.2011 with regard to details of the product where the export product would be used i.e. end use, justification of wastage claimed and usage of import product in the export product. The Committee, therefore, decided to issue a **final reminder** to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.

57	Case No.:21/6/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00098/AM12/	RLA File :05/24/040/00072/AM12/	Lic.No/Date:0510292064 30.05.2011	
	Decision : As per the written comments of DIT received vide their U.O. Note No.17(66)/2011-IPHW dated 07.09 .2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item at S. No. 1-12, 15-16 & 18-19 : Net to net basis with accountability clause 2. Import item at S.No. 13,14 & 17 : As applied for by the firm including wastage of 2% for each item. The RLA may take necessary action accordingly.			

58	Case No.:22/6/80-ALC2/2011	Party Name:PRESSURE VESSELS (INDIA)	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Rejected
	HQ File :01/80/050/00099/AM12/	RLA File :31/83/040/00004/AM12/	Lic.No/Date:3110048359 31.05.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 12.08.2011 and subsequent reminder 19.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

59	Case No.:23/6/80-ALC2/2011	Party Name:INDIAN HANDICRAFTS & TEXTILES SYNDICATE	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00100/AM12/	RLA File :05/23/040/00080/AM12/	Lic.No/Date:0510292263 31.05.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No. 30(54)/2011-ME dated 12.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import of relevant wire to be allowed with 4% wastage. The RLA may take necessary action accordingly.			

	Case No.:9/9/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved

	HQ File :01/80/050/00177/AM12/	RLA File :02/24/040/00036/AM12/	Lic.No/Date:0210159702 31.05.2011	
60	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 to be allowed as 3.612 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 2 to be allowed as 4.275 MT. inclusive of 2 % wastage The RLA may take necessary action accordingly.			

	Case No.: 11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
61	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date:6110000625 31.05.2011	Defer Date:29.11.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)/594 dated 04.10.2011 and decided to consider the case in the next meeting. The case may be re-listed on 29.11.2011.			

	Case No.:18/9/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved												
	HQ File :01/80/050/00186/AM12/	RLA File :17/24/040/00005/AM12/	Lic.No/Date:1710004119 31.05.2011													
62	Decision : As per the written comments of Deptt. of Telecommunication received vide their U.O. Note No.15-03/2011-IP (PT.) dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-															
	<table><tr><td>Sl.No</td><td>Details of Import item</td><td>Quantity (KG)</td></tr><tr><td>1</td><td>PREFORM of SILICA</td><td>2800</td></tr><tr><td>2</td><td>UV RESIN I</td><td>1910</td></tr><tr><td>3</td><td>UV RESIN II</td><td>2670</td></tr></table>				Sl.No	Details of Import item	Quantity (KG)	1	PREFORM of SILICA	2800	2	UV RESIN I	1910	3	UV RESIN II	2670
Sl.No	Details of Import item	Quantity (KG)														
1	PREFORM of SILICA	2800														
2	UV RESIN I	1910														
3	UV RESIN II	2670														
	The RLA may take necessary action accordingly.															

	Case No.: 19/15/80-ALC2/2011	Party Name:BLUE STAR LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
63	HQ File :01/80/050/00316/AM12/	RLA File :03/94/040/00190/AM12/	Lic.No/Date:0310633805 31.05.2011	Defer Date:29.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

64	Case No.: 25/6/80-ALC2/2011	Party Name: FILTERS (I) PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00102/AM12/	RLA File :03/95/040/00163/AM12/	Lic.No/Date:0310633907 01.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantities of import items at Sl. No. 1, 3 & 4 to be allowed as 1780.8 Sq. Mtrs., 890.4 Sq. Mtrs. & 1780.8 Sq. Mtrs. respectively inclusive of 5 % wastage 2. Import item at Sl. No 2 to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

65	Case No.: 26/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00103/AM12/	RLA File :03/95/040/00162/AM12/	Lic.No/Date:0310633910 01.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as 1423.8 Sq. Mtrs., 711.9 Sq. Mtrs. & 1423.8 Sq. Mtrs. respectively inclusive of 5 % wastage The RLA may take necessary action accordingly.			

66	Case No.: 27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	Defer Date:29.11.2011
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four set of application & on-line data in response to this office letter and subsequent its reminder. The Committee, therefore, decided to inform R.A. on phone & firm to send firm's application & on-line data failing which it will be presumed that ratification of norms of the subject authorization is not required and the matter will be closed. The case may be re-listed on 29.11.2011.			

67	Case No.: 5/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the firm's has not replied to the C&PC letter dated 12.09.2011 (copy enclosed). The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to C&PC and this office failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

68	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 12.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.				

69	Case No.:14/9/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00182/AM12/	RLA File :07/24/040/00064/AM12/	Lic.No/Date:0710079750 13.06.2011	Defer Date:29.11.2011
Decision : The Committee noted that the firm reply has been sent to DIPP on 21.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 29.11.2011.				

70	Case No.:12/9/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00180/AM12/	RLA File :03/94/040/00196/AM12/	Lic.No/Date:0310636510 16.06.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 449 MT & 317.4 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 1, 2 & 5. 3. Quantity of import item at Sl. No. 1 to be allowed as 77455 Kgs. inclusive of 51 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl. No. 2 to be allowed as 314358 Kgs. inclusive of 5.8 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No. 3 to be allowed as 1113 Kgs (98 Nos.) on net to net basis. 6. Quantity of import item at Sl. No. 4 to be allowed as 121 Nos. on net to net basis. However, duty free weight of this item to be allowed as 38606 Kg inclusive of 5 % wastage. 7. Quantity of import item at Sl. No. 5 to be allowed as 308496 Kgs. inclusive of 9.9 % wastage after 1/3rd recovery 8. Quantity of import item at Sl. No.6 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 32809 Kg inclusive of 5 % wastage. 9. Quantities of import items at Sl.Nos. 7 & 11 (Welding Consumables) to be allowed as 2570 Kgs. each. 10. Quantities of import items at Sl.Nos. 8, 10 & 13 (Welding Consumables) to be allowed as applied for i.e. 14650 Kgs. each. 11. Quantities of import items at Sl. Nos. 9 & 12 (Welding Consumables) to be allowed as 1050 Kgs. each. The RLA may take necessary action accordingly.				

	Case No.:5/9/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
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71	HQ File :01/80/050/00173/AM12/	RLA File :04/24/040/00072/AM12/	Lic.No/Date:0410125099 17.06.2011	Defer Date:29.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 13.10.2011 to DC(MSME) for examination and comments. The case may be re-listed on 29.11.2011.				

72	Case No.:15/9/80-ALC2/2011	Party Name:AQUASUB ENGINEERING	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00183/AM12/	RLA File :32/24/040/00016/AM12/	Lic.No/Date:3210048550 23.06.2011	Defer Date:29.11.2011
	Decision : As per DIPP U.O. Note dated 18.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011: - 1. As per reply submitted by the firm, total weight of export products is 17326 Kgs. as against 8549 Kgs in the present Advance Authorisation. Firm may, therefore, be asked to submit specific list of item(s) of exports with quantity of each export product in Nos. and net weight thereof for the export weight of 8549 Kgs.			

73	Case No.:2/9/80-ALC2/2011	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00169/AM12/	RLA File :31/83/040/00063/AM12/	Lic.No/Date:3110049045 05.07.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.			

74	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:29.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 13.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

75	Case No.:3/12/80-ALC2/2011	Party Name:DAYTON PHOENIX ELECTRICALS (INDIA) PVT.LTD.,	Meet No/Date:15/80- ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00245/AM12/	RLA File :22/24/040/00023/AM12/	Lic.No/Date:2210011601 06.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantities of import items at Sl. No 1, 2 & 4 to 7 to be allowed on net to net basis with accountability clause. 2. Import item at Sl. No 3 to be allowed on net to net basis as claimed by the firm. The RLA may take necessary action accordingly.			

76	Case No.:25/9/80-ALC2/2011	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00193/AM12/	RLA File :05/24/040/00114/AM12/	Lic.No/Date:0510296374 12.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. No.1 to 6 to be allowed on net to net basis with accountability clause. 2. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 9 & 10. 3. Import items at Sl. No. 7, 8 & 10 to be allowed on net to net basis as claimed by the firm. 4. Quantity of import items at Sl. No. 9 to be allowed as 8250 Kgs. on net to net basis as claimed by the firm. 5. Quantity of import item at Sl. No. 11 to be allowed on net to net basis. The RLA may take necessary action accordingly.			

77	Case No.:5/15/80-ALC2/2011	Party Name:H.LEEQUIPMENTS	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00302/AM12/	RLA File :52/24/040/00016/AM12/	Lic.No/Date:5210035817 12.07.2011	Defer Date:29.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

78	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

	Case No.:27/9/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00195/AM12/	RLA File :05/24/040/00135/AM12/	Lic.No/Date:0510296618 14.07.2011	

79 **Decision :** As per the written comments of C&PC received vide their O.M. No.46011/9/2007-PC-II dated 07.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Parts of automobiles (Cam Airmix Drive/Lever Rear Pass Airmix Drive TZ/ Lever Defrost Door/Lever Vent Door)	1 No.
Raw-material Recommended for Import	Quantity
Poly Oxy Methylene Resin 9elrin 570 NC00)	1.05 Kg/Kg content in the export product.

The RLA may take necessary action accordingly.

80	Case No.: 43/14/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00297/AM12/	RLA File :17/24/040/00030/AM12/	Lic.No/Date:1710004421 28.07.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DOT/DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

81	Case No.: 18/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00315/AM12/	RLA File :17/24/040/00037/AM12/	Lic.No/Date:1710004457 11.08.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 10.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 29.11.2011.			

82	Case No.: 1/12/80-ALC2/2011	Party Name:FRANCOIS COMPRESSORS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00243/AM12/	RLA File :31/83/040/00097/AM12/	Lic.No/Date:3110049779 12.08.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's reply dated 10.10.2011 has been received by DIPP. However, it was observed that the firm had not furnished information regarding weight of export product and import items. The Committee, therefore, decided to ask the firm to furnish the information failing which there case will be rejected. The case may be re-listed on 29.11.2011.			

83	Case No.: 2/12/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00244/AM12/	RLA File :04/24/040/00119/AM12/	Lic.No/Date:0410127166 17.08.2011	Defer Date:29.11.2011

Decision : The Committee observed that the firm has not replied to this office letter dated 19.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.

84	Case No.: 17/15/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00314/AM12/	RLA File :17/24/040/00039/AM12/	Lic.No/Date:1710004471 23.08.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DOT/DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

85	Case No.: 4/15/80-ALC2/2011	Party Name:LEADER VALVES LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00301/AM12/	RLA File :30/24/040/00023/AM12/	Lic.No/Date:3010078058 25.08.2011	Defer Date:29.11.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 29.11.2011.			

86	Case No.: 12/15/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00309/AM12/	RLA File :07/24/040/00191/AM12/	Lic.No/Date:0710081770 25.08.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to Ministry of Steel and has been returned by them as the matter does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 29.11.2011.			

87	Case No.: 13/15/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00310/AM12/	RLA File :07/24/040/00150/AM12/	Lic.No/Date:0710081817 26.08.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to Ministry of Steel and has been returned by them as the matter does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 29.11.2011.			

88	Case No.: 15/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00312/AM12/	RLA File :17/24/040/00049/AM12/	Lic.No/Date:1710004496 05.09.2011	Defer Date:29.11.2011

Decision : The Committee noted that the firm application has been sent to DHI on 10.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 29.11.2011.

89	Case No.: 8/15/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00305/AM12/	RLA File :05/24/040/00200/AM12/	Lic.No/Date:0510301760 08.09.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 10.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 29.11.2011.			

90	Case No.: 16/15/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00313/AM12/	RLA File :17/24/040/00046/AM12/	Lic.No/Date:1710004497 08.09.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DOT/DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

91	Case No.: 9/15/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00306/AM12/	RLA File :05/24/040/00202/AM12/	Lic.No/Date:0510301975 12.09.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

92	Case No.: 6/15/80-ALC2/2011	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00303/AM12/	RLA File :04/24/040/00178/AM12/	Lic.No/Date:0410128126 15.09.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 10.10.2011 which does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 29.11.2011.			

93	Case No.: 7/15/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00304/AM12/	RLA File :05/23/040/00216/AM12/	Lic.No/Date:0510302590 15.09.2011	Defer Date:29.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.			

94	Case No.:3/15/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Approved
	HQ File :01/80/050/00300/AM12/	RLA File :07/24/040/00230/AM12/	Lic.No/Date:0710082459 16.09.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Names & specific quantities of import items to be obtained from the firm and incorporated in Advance Authorization by RA. - Quantities of import items to be allowed as per General Note-4 for the Engineering products. The RLA may take necessary action accordingly.			

95	Case No.:10/15/80-ALC2/2011	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00307/AM12/	RLA File :05/23/040/00225/AM12/	Lic.No/Date:0510302882 19.09.2011	Defer Date:29.11.2011
	Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No.30(75)/2011-ME dated 14.10.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 29.11.2011.			

96	Case No.:20/15/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00317/AM12/	RLA File :03/94/040/00446/AM12/	Lic.No/Date:0310654528 19.09.2011	Defer Date:29.11.2011
	Decision : As per DIPP U.O. Note dated 18.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011: - - Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. - Quantities of import items at Sl. Nos. 1, 2, 3, 8, 9 & 10 in Nos. also in addition to their weights. - Quantities of import items at Sl. Nos. 4 & 5 in mtrs. also in addition to their weights			

97	Case No.:14/15/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00311/AM12/	RLA File :05/23/040/00230/AM12/	Lic.No/Date:0510303170 20.09.2011	Defer Date:29.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DHI on 10.10.2011 which does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be re-listed on 29.11.2011.			

	Case No.:11/15/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00308/AM12/	RLA File :52/24/040/00027/AM12/	Lic.No/Date:5210036502 21.09.2011	Defer Date:29.11.2011

98	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.		
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99	Case No.: 1/15/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00298/AM12/	RLA File :31/83/040/00127/AM12/	Lic.No/Date:3110050667 28.09.2011	Defer Date:29.11.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 29.11.2011.			

100	Case No.: 2/15/80-ALC2/2011	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:15/80-ALC2/2011 18.10.2011	Status: Deferred
	HQ File :01/80/050/00299/AM12/	RLA File :03/94/040/00570/AM12/	Lic.No/Date:0310657167 30.09.2011	Defer Date:29.11.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 29.11.2011.			

S.No.18

Case No. A - 09	M/s. Jhagadia Copper LTD.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.15/12		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 18.10.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Min. of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 29.11.2011.

S.No.19

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.15/12		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 18.10.2011		Ratification of norms	dt.12.10.2009

The Committee decided to forward a copy of firm's reply dated 13.10.2011 to DHI for examination and comments. The case may be re-listed on 29.11.2011.

S. No.385

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.15/12		RA F.No.61/24/040/00036/AM09	6110000254
Date: 18.10.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.386

Case No.A/R-208	M/s. Llyod Electric & Engineering Ltd.,	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date
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Meeting No.15/12 Date: 18.10.2011	RA F.No.05/23/040/00056/AM11 Ratification of Norms	0510266063 dt.15.06.2010
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As per the written comments of DIPP received vide their U.O. Note dated 18.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products may be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Split Air Conditioner		
	Capacity 1.5 Ton	840	43.12
	Capacity 2 Ton	160	11.12
	Total	1000	54.24

2. Quantities of import items from Sl. No 1, 2, 3 & 5 to be allowed on net to net basis with accountability clause.
3. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 4 & 6.
4. Import item at Sl. No. 4 to be allowed as 3550 Kgs. inclusive of 1 % wastage.
5. Quantity of import item at Sl. No. 6 to be allowed as 1095 Kgs. inclusive of 2 % wastage.

The RLA may take necessary action accordingly.

S.No.387

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.15/12		RA F.No.31/21/040/00295/AM09	3110036392
Date: 18.10.2011		Ratification of norms	dt.11.12.2008

The Committee noted that the firm has submitted incomplete reply vide their letter dated in respect of S.No. 11 of SDF. The Committee, therefore, decided to ask the firm to furnish complete details under S. No. 11 of Standard Deficiency Format and to re-list the case on 29.11.2011.

S.No.388

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate LTd.,	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date
Meeting No.15/12		RA F.No.05/24/040/00057/AM10	0510240867
Date: 18.10.2011		Ratification of norms.	dt.05.05.2009

The Committee noted that the firm reply has been sent to DIPP on 20.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 29.11.2011.

S.No.389

Case No.A/R-206	M/s. Mikroteck machines LTd.,	HQ F.No.01/80/050/00176/AM11/ DES-I	Lic.No. & Date
Meeting No.15/12		RA F.No.07/24/040/00048/AM11	0710072107
Date: 18.10.2011		Ratification of Norms	dt.08.06.2010

As per the written comments of DC(MSME) received vide their U.O. Note No. 20(205)/2010-ME dated 09.09.2011, the Committee decided to ratify the norms of import of relevant item on net to net basis in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

S.No.390

Case No.A/R-49		HQ F.No.01/80/050/00380/AM11/ DES-I	Lic.No. & Date
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Meeting No.15/12	M/s. Kone Elevator India Pvt. Ltd., Chennai	RA F.No.04/24/040/00092/AM11	0410116119 dt.09.08.2010
Date: 18.10.2011		Revision of Norms	

The Committee noted that the firm's representation has been sent to DIPP on 04.07.2011 for examination and comments. The Committee deliberated the details of the representation and decided to clarify the firm as under:-

- (i) Regarding the word 'relevant', it is clarified that import item at Sl. No. 40 to 47 is required to be of same grade and thickness as contained in export product

The case may be re-listed on 29.11.2011.

S.No.391

Case No.A/R-50	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00336/AM11/ DES-I	Lic.No. & Date
Meeting No.15/12		RA F.No.04/24/040/00121/AM11	0410116336 dt.17.08.2010
Date: 18.10.2011		Revision of Norms	

The Committee noted that the firm's representation has been sent to DIPP on 04.07.2011 for examination and comments. The Committee deliberated the details of the representation and decided to clarify the firm as under:-

- (i) Regarding the word 'relevant', it is clarified that import item at Sl. No. 29 & 30 is required to be of same grade and thickness as contained in export product

The case may be re-listed on 29.11.2011.

S.No.392

Case No.A/R-51	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00299/AM11/ DES-I	Lic.No. & Date
Meeting No.15/12		RA F.No.04/24/040/00044/AM11	0410115366 dt.08.07.2010
Date: 18.10.2011		Revision of Norms	

The Committee noted that the firm's representation has been sent to DIPP on 04.07.2011 for examination and comments. The Committee deliberated the details of the representation and decided to clarify the firm as under:-

- (i) Regarding the word 'relevant', it is clarified that import item at Sl. No. 13 & 14 same size and S.No.44 & 45 is required to be of same grade and thickness as contained in export product

The case may be re-listed on 29.11.2011.

S.No.393

Case No.A/R-52	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00280/AM11/ DES-I	Lic.No. & Date
Meeting No.15/12		RA F.No.04/24/040/00081/AM11	0410115530 dt.14.07.2010
Date: 18.10.2011		Revision of Norms	

The Committee noted that the firm's representation has been sent to DIPP on 04.07.2011 for examination and comments. The Committee deliberated the details of the representation and decided to clarify the firm as under:-

- (i) Regarding the word 'relevant', it is clarified that import item at Sl. No. 16, 17, 24,25 & 30 is required to be of same grade and thickness as contained in export product

The case may be re-listed on 29.11.2011.

S.No.394

Case No.A/R-53	M/s. Andritz Hydro Pvt. Ltd., Palwal	HQ F.No.01/80/050/00009/AM12/ DES-I	Lic.No. & Date

Meeting No.15/12	(Har.)	RA F.No.05/23/040/00009/AM12	0510287936 dt.11.04.2011
Date: 18.10.2011		Ratification of Norms	

The Committee noted that the firm's reply has been sent to DHI on 19.09.2011 for examination & comments. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.395

Case No.A/R-54	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date 0510284704 dt.01.03.2011
Meeting No.15/12		RA F.No.05/23/040/00340/AM11	
Date: 18.10.2011		Ratification of Norms	

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011:-

1. Calculation of wastage on the basis of dimensions given in drawing for raw materials (dimensions should be highlighted).

S.No.396

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.15/12		RA F.No.31/24/040/00017/AM06	
Date: 18.10.2011		Revision of norms	

The Committee observed that the firm has not replied to this office letter dated 19.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 29.11.2011.

S.No.397

Case No.A/R-76	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/00254/AM11/ DES-I	Lic.No. & Date 0510267954 dt.12.07.2010
Meeting No.15/12		RA F.No.05/24/040/00126/AM11	
Date: 18.10.2011		Revision of Norms	

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.398

Case No.A/R-77	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/00313/AM11/ DES-I	Lic.No. & Date 0510269795 dt.05.08.2010
Meeting No.15/12		RA F.No.05/24/040/00157/AM11	
Date: 18.10.2011		Revision of Norms	

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.399

Case No.A/R-134	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/80/050/00428/AM09/ DES-I	Lic.No. & Date 1110017303 dt.30.05.2008
Meeting No.15/12		RA F.No.11/24/040/00008/AM09	
Date: 18.10.2011		Revision of Norms	

As per DIPP U.O. Note dated 18.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 29.11.2011: -

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format for the two additional models namely, 6441054701 & 6441055201-model wise.
2. Blank sizes for the above two models

S.No.400

Case No.A/R-135	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00151/AM05/ DES-I	Lic.No. & Date 0810038630 dt.14.05.2004
Meeting No.15/12		RA F.No.08/80/040/00074/AM05	
Date: 18.10.2011		Ratification of Norms	

The Committee noted that DHI returned the firm's representation as the subject matter does not pertain to them. The firm's representation has been sent to DIPP on 10.10.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.401

Case No.A/R-136	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00291/AM05/ DES-I	Lic.No. & Date 0810039493 dt.14.06.2004
Meeting No.15/12		RA F.No.08/80/040/00135/AM05	
Date: 18.10.2011		Ratification of Norms	

The Committee noted that DHI returned the firm's representation as the subject matter does not pertain to them. The firm's representation has been sent to DIPP on 10.10.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.402

Case No.A/R-137	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00788/AM06/ DES-I	Lic.No. & Date 0810050849 dt.22.09.2005
Meeting No.15/12		RA F.No.08/80/040/00420/AM05	
Date: 18.10.2011		Ratification of Norms	

The Committee noted that DHI returned the firm's representation as the subject matter does not pertain to them. The firm's representation has been sent to DIPP on 10.10.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 29.11.2011.

S.No.403

Case No.A/R-138	M/s. Bio – Tech Vision Care Pvt. Ltd., Ahmedabad	HQ F.No.01/80/050/00721/AM11/ DES-I	Lic.No. & Date 0810094482 dt.09.12.2010
Meeting No.15/12		RA F.No.08/24/040/00264/AM11	
Date: 18.10.2011		Correction of Norms	

The Committee noted that the firm's representation has been forwarded to C&PC on 12.10.2011 for examination and comments. The case may be re-listed on 29.11.2011.

Sl.No.98

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.15/12		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 18.10.2011		

The Committee noted the written comments of DHI received vide their U.O. Note No. 3(05)/2010-TSW(B)/625 dated 18.10.2011 and decided to examine the case. The case may be re-listed the case on 29.11.2011.

Sl.No.99

Case No. C - 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.15/12		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 18.10.2011		

The representative of the DHI informed the Committee that they have received the firm's reply on 19.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.11.2011.

Sl.No.100

Case No. C- 18	M/s. Pipavav	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.15/12	Shipyards Ltd., Amreli	Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 18.10.2011		

The Committee observed that the comments called for from Ministry of Shipping are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.11.2011.

Sl.No.101

Case No. C – 06	Reference received from	HQ F.No.01/80/94/180/00604/AM10/PC-4(B)/DES-I
Meeting No.15/12	PC-4(B) of M/s. Gripwell Tools Industries, Jalandhar	Clarification as whether the export product “Digging Bar / Spud Bar” is covered under Sl. No. 123 of the DEPB rate schedule of product Group “Engineering “ (Product Code : 61) for the purpose of DEPN benefit.
Date: 18.10.2011		

The Committee noted the written comments of DC(MSME) vide their U.O. Note No. 30(G)2011-ME dated 06.09.2011 and decided to examine the case on file and to re-list the case on 29.11.2011.

Sl.No.102

Case No. C – 18	M/s. Bhukanvala Diamond	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.15/12	Systems Pvt. Ltd., Navsari	Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU
Date: 18.10.2011		

The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. Details regarding export of Die set is to be forwarded to DHI. The case may be re-listed on 29.11.2011.

Sl.No.103

Case No. C – 19	M/s. Tecumseh Products	HQ F.No.01/80/162/00936/AM10/DES-I
Meeting No.15/12	India Pvt. Ltd.,	Request for removal /upward revision of Value Cap for Hermetically Sealed Compressors for Refrigerators and Commercial Refrigeration application using eco- friendly gases, DEPB Sl.No. 588, covered under C-1929, Product Code 61.
Date: 18.10.2011		

The Committee noted that DEPB scheme is over on 30.09.2011. The Committee, therefore, decided to close the case on the part of NC.

The Regional Authority may take necessary action accordingly.
